IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-104(PB)/2017

IN THE MATTER OF:

Bank of India

Vs.

Tirupati Infraprojects Pvt. Ltd.

A 11

Applicant/Petitioner

... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant

: Mr. Krishnendu Datta (Adv.), Mr. Shagun Trishal

(Adv.), Ms. Prachi Johri (Adv.)

For the Respondent

: Mr. Sanjay Bhatt (Adv.)

For the RP

: Mr. Anil Kohli.

ORDER

On the request made by the Counsel for the parties, list for argument tomorrow.

List for 19th December, 2017

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

18.12.2017 KB